

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF INODAYA FOODS PRIVATE LIMITED**

Particulars	Details
1. Name of Corporate Debtor	<b>INODAYA FOODS PRIVATE LIMITED</b>
2. Date of Incorporation of Corporate Debtor	8 Nov, 2006
3. Authority under which Corporate Debtor is Incorporated / Registered	Haryana ROC
4. Corporate Identity Number (CIN) / LLP Identification No.	U15202HR2006PTC036441
5. Address of Registered Office and Principal Office (if any) of Corporate Debtor	H.B. 364, Pipli Ladwa Road, VPO Mathana, Thesil Thanesar, Kurukshetra, Kurukshetra – 136131, Haryana
6. Insolvency Commencement Date	05 <sup>th</sup> Jun 2026
7. Estimated Date of Closure of Insolvency Resolution Process	02 <sup>nd</sup> December 2026 (unless extended)
8. Name and Registration Number of the Interim Resolution Professional	<b>ASHOK KUMAR GUPTA</b> IBBI Reg. No.: IBBI/IPA-003/IP-N00010/2016-2017/10072 AFA No. No: AA3/10072/02/311226/301413 (valid till 31.12.26)
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board	Reg. Address : Ld-46, Pitampura, Delhi-34 Email: <a href="mailto:cmaashokgupt@gmail.com">cmaashokgupt@gmail.com</a>
10. Address and E-mail to be used for Correspondence with the Interim Resolution Professional	Com. Address: Plot No. 6, First Floor, State Bank Nagar, Outer Ring Road, Paschim Vihar, New Delhi-110063 Email : <a href="mailto:Cirp.inodayafoods@gmail.com">Cirp.inodayafoods@gmail.com</a>
11. Last Date for Submission of Claims	19 <sup>th</sup> Jun 2026
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a Class (Three Names for Each Class)	NA
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at	<a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a>

**NOTICE**

Notice is hereby given that the **National Company Law Tribunal, [Chandigarh Bench, Court-I]** has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of **Inodaya Foods Private Limited** on **05<sup>th</sup> Jun 2026**.

The creditors of **Inodaya Foods Private Limited** are hereby called upon to submit their claims with proof on or before **19<sup>th</sup> Jun 2026** to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**Date:** 06.06.2026

**Place:** Delhi

**ASHOK KUMAR GUPTA**

Interim Resolution Professional of Inodaya Foods Pvt Ltd.  
IBBI Reg. No.: IBBI/IPA-003/IP-N00010/2016-2017/10072

